

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 380/252/ND/2018

In the matter of :

Kalpna International Breweries Ltd & Ors.

....PETITIONER

SECTION

Under Section 252

Order delivered on 12.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Manish Kumar Bansal, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor for ROC

Mr. Puneet Rai, Advocate/St. Counsel for Income Tax.

ORDER

Learned authorized representative for the Appellant is present. Pursuant to the directions dated 14.5.2018, a copy of the appeal along with annexures has been duly made available to Income tax Department on 18.5.2018. Despite service of a copy of the appeal along with annexure and 3 weeks time was granted vide said Order but Income tax Department is yet to file response to the appeal. In so far as the respondent ROC is concerned, Ld. Company Prosecutor seeks some time to file reply. Taking into consideration the same, a last chance is given to ROC as well as the Income tax Department to file their reply/observations within 10 days from today.

Post the matter on 19.7.2018.

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(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit